

**Assistance to Kashmiri Migrant Students**

1016 DR. A. K. PATEL  
SHRI L. K. ADVANI:

Will the PRIME MINISTER be pleased to state:

(a) whether Government propose to help Kashmiri migrant students to complete their studies in educational institutions including Technical Institutions, elsewhere in view of their special circumstances;

(b) if so, the number of students who require help to continue their studies;

(c) the details thereof; and

(d) the number out of them who have sought admission/transfer to Medical Colleges/Institutions?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) to (d). In view of the prolonged disturbances in the Kashmir Valley, the Government decided to allow transfer of students from the Regional Engineering College (REC), Srinagar to other engineering colleges in the country. All States and Union Territories including Delhi were requested to accommodate their students studying in the Regional Engineering College, Srinagar in their own Engineering Colleges. The Regional Engineering Colleges in various States were advised to accommodate the students belonging to Jammu and Kashmir, foreign students and students from educationally deficient States studying in the Regional Engineering College, Srinagar. The States/Union Territories and the Regional Engineering Colleges have initiated action in the matter.

2. In respect of students of Government

Medical College, Srinagar the Government decided to try their admission firstly in Jammu, failing which, in states other than Delhi. Accordingly the State Governments of Rajasthan, Madhya Pradesh, Maharashtra, Orissa, Uttar Pradesh and the P. G. Institute, Chandigarh have been requested to adjust the students.

**Establishment of Headquarter of Coastal Guards at Paradeep**

1017. SHRI LOKANATH CH-  
= OUDHURY: Will the PRIME MINISTER be pleased to state:

(a) whether any decision has been taken for establishing Headquarters of Coastal Guards at Paradeep;

(b) if so, when the decision was taken; and

(c) the reasons for delay in implementing the same?

THE PRIME MINISTER (SHRI VISHWANATH PRATAP SINGH): (a) and (b). No, Sir. However, a decision had been taken, in September 1989, to locate the District Headquarters of the Coast Guard for Orissa at Paradeep.

(c) This District Headquarters is planned to be activated by March, 1991; the work is progressing according to schedule.

**Renovation of Panhala Fort**

1018. SHRI UDAYSINGRAO  
GAIKWAD: Will the PRIME MINISTER be pleased to state:

(a) whether Government have received complaints from the Panhala Municipality and others about the deteriorating condition of the famous historical Fort Panhala;

(b) whether the Archaeological department has taken any note of the complaints; and

(c) if so, how much amount has been incurred by the department on repairs in each year during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) Yes, Sir.

A complaint was received from the Panhala Giristhana Nagarpalike, Panhala in 1985.

(b) Yes, Sir .

Repairs to the tune of Rs. 19,994/- were carried out during the years 1985-86 and 1986-87.

(c) No conservation works were carried out during the last three years. However, an allocation of Rupees One Lakh has been made for the conservation of the fort during 1990-91.

[*Translation*]

### **New Industrial Policy**

1019. SHRI PYARELAL KHANDELWAL: Will the PRIME MINISTER be pleased to state:

(a) whether the Planning Commission is formulating any new industrial policy for balanced industrialisation in the country; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PRO-

GRAMME IMPLEMENTATION (SHRI BHAGEY GOBARDHAN): (a) No, Sir. The Planning Commission formulates the overall economic policy as the Approach to the Eighth Plan.

(b) Does not arise.

[*English*]

### **Clearance to Proposal for Setting up of Industries**

1020. SHRI NAKUL NAYAK: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether some proposals for setting up of industries have been pending environmental clearance with the Union Government since long;

(b) if so, the details thereof, state-wise; and

(c) the steps taken to expedite the clearance to those projects?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI NILAMANI ROURAY): (a) and (b). There are 13 proposals which have been pending environmental clearance for more than three months. The details may be seen in annexed Statement.

(c) In order to expedite the clearance to these projects, it has been stipulated that complete information should be made available to the Department. In case the proposals are incomplete, the gaps in information are immediately brought to the notice of the project proponents who are given specific time for furnishing requisite information. In case information is not received with the stipulated time, the proposals are rejected on ground of non-furnishing information.